

Minutes of the meeting of the SCMS Sub Committee held in the Chamber of the Principal District & Sessions Judge on 22.09.17

A meeting of the SCMS Sub Committee has been convened on 22.09.2017 at 04.30 P.M. in the chamber of the undersigned for discussion regarding effective integration of State Court Management Systems, in the light of the letter received vide no. 01-24/2017/SCMS Committee, dt. 13.01.17, which was attended by the following members :

1. Pr. District & Sessions Judge, Hazaribag, the undersigned.
2. The Deputy Commissioner., Hazaribag
3. The Superintendent of Police, Hazaribag
4. The Chief Judicial Magistrate, Hazaribag
5. The Registrar, Civil Courts, Hazaribag
6. The Government Pleader, Hazaribag
7. The Public Prosecutor, Hazaribag

The following matters were discussed in the meeting:-

- 1 Discussion regarding cases, which are more than 10 years old with reason for delay.
- 2 Discussion regarding cases, which are between 5 years to 10 years old with reason for delay.
- 3 Discussion regarding cases, which are pending for evidence of doctors.
- 4 Discussion regarding cases, which are pending for evidence of I.O. or other Police Officials.
- 5 Discussion regarding civil cases, in which State is Party.
- 6 Discussion regarding oldest Civil Cases pending in the court.

The minutes of the early meeting held on 29.08.17 have been approved.

In the meeting, while discussing **Agenda no. 1 & 2**, it is put forth by the Pr. District & Sessions Judge to impose special attention towards the old cases specially, which are more than 10 years old.

In this regard reports have been received from the offices of the Deputy Commissioner and the Suptd. of Police, Hazaribag, regarding compliance of the earlier meeting. Perused the report received from the

office of the Suptd. of Police, Hazaribag. It appears that the number of criminal cases, which are more than 10 yrs old is 71 and the number of criminal cases, which are between 5 yrs to 10 yrs old is 334. It is mentioned by the S. P., Hazaribag that special initiative is being taken for early disposal of above cases.

Further, while discussing **Agenda No. 3**, a list of **67** cases, pending in different courts for evidence of Doctors, have been bring into the notice of the Deputy Commissioner, Hazaribag, to look into the matter and ensure appearance of concerned Doctors in the relevant cases.

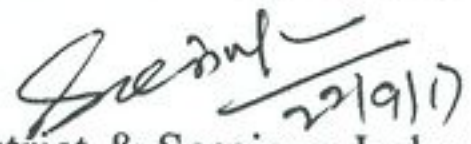
During discussion of the the matter mentioned in **Agenda No. 4**, a list of **135** cases pending for evidence of I.O. and other police witnesses, pending in different courts have been handed over to the S.P., Hazaribag, requesting him to direct the concerned to ensure the appearance of witnesses in the court concerned in scheduled date.

The S. P., Hazaribag, informed that he is trying his best for appearance of Police witnesses in different cases by his own level. The S.P. informed that in those cases, where the Police officers have been transferred to other districts, he will request the S.P. of the concerned district to direct the concern Police officials to appear before the court for adducing evidence.

A list of **79** cases, in which State is one of the party, was brought into the notice of the Deputy Commissioner, Hazaribag and the same has been handed over to the G. P. It was impressed by the Chairman to expedite the cases, which are pending for payment of decretal amount. The D.C., Hazaribag was requested to make endeavor to get the cases disposed off at the earliest.

It was impressed by the Pr. District & Sessions Judge cum Chairman to depute Special A. P. P. in three Special Courts, so that the cases listed by the Hon'ble Court for speedy trial, can be disposed off on priority basis by special courts nominated by Hon'ble Court.

The meeting ended with a vote of thanks extended by the Pr. District & Sessions Judge.


Principal District & Sessions Judge,
Hazaribag.